

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-303
IB-1906(ND)/2019

IN THE MATTER OF:

M/s. Tech India Engineers Pvt. Ltd.

....Applicant

Vs.

M/s. Trihmpk Realty Pvt. Ltd.

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 25.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)

HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Devendra Kumar Tiwari and Adv. Gavi

For the Respondent

: Adv. Gaurav Bahl and Adv. Rajesh Rustogi, A.R of CD.

ORDER

Ld. Counsels for both the parties have put in appearance. Ld. Counsel for the respondent has served a copy of the reply to the Ld. Counsel for the petitioner and he will file the same with the registry during the course of the day. Ld. Counsel for the petitioner prays for some time to file the rejoinder. Let the same may be done. List for final arguments on 21.11.2019.

sd/-

(SUMITA PURKAYASTHA)
MEMBER (T)

sd/-

(JUSTICE SHRI R.D. KHARE)
MEMBER (J)

CG